

OA 338/96

Baij Nath Singh

1/21.5.1996

Mr. M.L.Paswan, Registrar I/c

Defects under item no.11, 21 and 22 of the scrutiny report have not been removed. The learned counsel for the applicant is directed to remove the defects by 2.7.1996.

MPS

*Sh.*  
( M.L.Paswan )  
Registrar I/c

2/2.7.96

Shri M.L.Paswan, Registrar I/c

Defects have not been removed. List on 15.7.96 for removing the defects.

Defects removed  
Anubhav  
03-7-96  
SKS

*Sh.*  
( M.L.Paswan )  
Registrar I/c

3/16.7.96:

Shri M.L.Paswan, Registrar I/C.

This case should be listed on 15.7.96. Defects have been removed. This is a case of singal bench. Let this case be put up before the Hon'ble Bench for admission on 24.7.96.

MKP.

*Sh.*  
( M.L.Paswan )  
Registrar I/C.

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4./ 24.7.96. Counsel for the applicant : Shri A.K. Singh.

Heard Shri A.K.Singh, the learned counsel for the applicant. The agitation made in this OA was subject matter of earlier OA 452/95 which was disposed of by the Division Bench of this Tribunal with a direction to the respondents to consider and dispose of the representation of the applicant through a speaking and reasoned order within a period of two months. The Division Bench has also held that the claim of the applicant is totally time barred and the OA was liable to be dismissed in limine on that very ground. However, on direction of the Tribunal, the DRM has considered the representation of the applicant and found the claim not to be sustainable and therefore rejected the representation. There cannot be further OA on the same subject which already stood disposed of by this Tribunal. Now the application is hit by the principle of res judicata and it is dismissed.

/COS/.

  
(N.K. Verma)  
Member (A)